



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഒക്ടോബർ 16 16th October 2018	നമ്പർ No.	41
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. A5-21804/2017. *1st October 2018.*

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely:—

AMENDMENT (C. S. No. 59)

In the said Rules,

the existing Rule 28 shall be substituted as follows:

28 (1) Appellate Authority:—When the order appealed against is one passed by the Registrar General, the appeal shall be to the Chief Justice.

(2) Chief Justice may exercise the powers himself or can delegate the power to such other Judge or Committee of Judges of the Court as he may direct and any such order passed thereon shall be final.

The above notification shall come into force with immediate effect.

By Order,

N. ANIL KUMAR,
Registrar General.

Kochi-682 031.

NOTIFICATION

No. B4(A)-34503/2014. *25th September 2018.*

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the High Court of Kerala hereby:

- (i) Appoints Sri. N. Venugopalan Nair, TC 22/773, Ambady, Attukal, Manacaud P. O., Thiruvananthapuram, as Honorary Special Judicial Magistrate of the Second Class, Thiruvananthapuram for one year with effect from the date of assumption of charge as such;
- (ii) Confers upon the said Sri. N.Venugopalan Nair, all the powers conferred upon a Magistrate of the Second Class under the said Code in regard to the cases generally arising in the Corporation area of Thiruvananthapuram and empowers him to try such cases sitting singly in the said area;
- (iii) Further confers upon him under section 261 of the said Code, the powers to try summarily the offences set out earlier.

By Order

K. HARIPAL,
Registrar

Kochi-682 031 (Subordinate Judiciary).

NOTIFICATION

No. B4(A)-49235/2018. 26th September 2018.

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure 1973 (Central Act 2 of 1974), the High Court of Kerala hereby appoints the persons mentioned below as Special Judicial Magistrates

of the Second Class in respect of the cases arising within the jurisdiction noted against their names for a period of one year with effect from 26-9-2018 and confers upon them all the powers conferred upon Magistrates of the Second Class under the Code in regard to the cases arising in the local area of their jurisdiction.

<i>Sl. No.</i>	<i>Name of the IAS Probationer</i>	<i>District</i>
1	Ms. Anju, K. S.	Kozhikode
2	Mr. Arjun Pandian	Kannur
3	Ms. Ilakkiya, S.	Kollam
4	Ms. Patil Pranjal Lahen Singh	Ernakulam
5	Mr. Prem Krishnan, S.	Thrissur
6	Ms. Priyanka, G	Thiruvananthapuram
7	Mr. Vikalp Bhardwaj	Malappuram

By Order,

K. HARIPAL,
Registrar

Kochi-682 031

(Subordinate Judiciary).